## House Mortgage Corporation

897. Shri S. M. Banerjee: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 318 on the 19th August, 1965 and state the progress so far made in setting up a House Mortgage Corporation?

The Minister of Finance (Shri T. T. Krishnamachari): The matter is still under consideration.

# Family Planning Clinics

### 898. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Health be pleased to state the number of Family Planning Clinics functioning at present in Orissa in rural and urban areas?

The Minister of Health (Dr. Sushila Nayar): The number of Family Welfare Planning Centres functi ning it Orissa as on the 30th June, 1963, was 84 in rural areas and 52 in urban areas.

### 12 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED DECISION BY PUNJAB GOVERNMENT TO CUT BY HALF THE ELECTRICITY SUPPLY TO DELHI

भी यशपाल सिंह (कैराना) : ग्रध्यक्ष महोदय , मैं भविलम्बनीय लोक महत्व के निम्नलिखित विषय की भोर गिंचाई भीर विष् न् मंत्री का ध्यान दिलाता हूं भीर प्राप्तना करता हूं कि वह इस यारे में एक वस्तव्य दें:—

> "दिल्ली को दी जा रही बिजली में 50 प्रतिज्ञत की कटोती करने के पंजाद सरकार के निक्चय का समाचार ।"

The Minister of Irrigation and Power (Dr. K. L. Rao): Delhi is meeting a portion of its power requirements by obtaining supply from Nangal Power System and the Delhi Electric Supply Undertaking's present maximum demand on that system was about 76 MW up to the 5th of this month. Due to failure of rains during 1965, which has been one of the driest vears on record, the level of Gobind Sagar reservoir at Bhakra has gone down considerably. As a result, generation of power in the Bhakra System has been adversely affected. The Punjab State Electricity Board, therefore, proposed to restrict the supply of power from Nangal (o DESU to a daily average of 30 MW with a ceiling of 50 MW during peak hours. The matter was discussed by me with the Chairman of the Punjab State Electricity Board and Chairman. De'hi Electric Supply Committee, on 8th and 9th November, 1965. As a result of these discussions, and keeping in view the over all interest, Delhi Electric Supply Undertaking and Punjab State Electricity Board have now agreed to the following programme of supply of power from Nangal to De'hi Electric Supply Undertaking during the fortnight commencing from the 16th November, 1965:-

| (a) 12 midnight to 6 A.M. 20 MW | (a) | ) 12 | midn | ight | to | 6 | A.M. | 20 | M.M. |
|---------------------------------|-----|------|------|------|----|---|------|----|------|
|---------------------------------|-----|------|------|------|----|---|------|----|------|

(b) 6 a.m. to 5 p.m. 30 MW

(c) 5 p.m. to 9 p.m. 50 MW

(d) 9 p.m. to 10 p.m. 30 MW

(e) 10 p. M. to midnight 20 MW

With this schedule of supply it is expected that there will be no need for the Delhi Electric Supply Undertaking to apply any cut in the supply of power to its consumers. The position of power availability will be reviewing and discussions will again be held on 30th November, 1965 to chalk out further programme of power supply to DESU from Nangal System. It has also been decided that DESU will take immediate action to expedite the completion of 15 MW Thermal Station which is now under erection.

भी यशपाल सिंह: सरकार यह हिसाब लगा ५ भी है कि प्रगर बिजली दिल्ली में तैयार की जाये, तो वह छः पैसे को यनिट पडती है भीर ग्रगर बिजली पंजाब से माखरा से, ली जाये, तो वह चार पैसे की युनिट के करीन पड़ती है। तो इस तरह से पन्द्रह दिन को प्राधि में ढाई लाख रुपये का फ़र्क पड़ता है। मैं यह जानना चाहता हं कि यह ढाई लाखा रुग्या कन्ज्युम व से लिया जायेगा या वह सरकार देगा, जिसने इतने बड़े र्रंपीटल को एक छोटे से प्रदेश के रहमोकरम पर छोड दिया है-इस ढाई लाख रुपये के नकसान को कौन बर्दाश्त करेगा।

Dr. K. L. Rao: It is true, Sir, that there will be a reduction in the revenue of DESU to the extent of Rs. 24 lakhs every month. This will not be charged from the consumers. At the same time I wish to remind the hon. Member that the Punjab Government is having a cut of nearly 30 per cent which means a loss of several crores to its industries.

Shri Shiv Charan Gupta (Delhi Sadar): The hon. Minister just now stated that he has asked DESU to complete the 15 MW thermal plant, I want to know whether there is any other proposal to augment the electricity supply of Delhi by having some stand by diesel sets because such an eventuality can arise later on also on account of failure of Punjab supply or on account of national emergency?

Dr. K. L. Rao: At the moment we have got comfortable amount of standby power in Delhi to meet the shortage of supply from the Bhakra system. Any way, I will be reviewing the position every fortnight and I am almost hopeful that there will be no cut so far as Delhi is concerned.

Dr. L. M. Singhvi (Jodhpur): May I know whether the hon. Minister is in a position to say categorically that the availability of electricity in the capital would not be reduced either for

the common consumers or for the industrial consumers for the rest of the

Dr. K. L. Rao: Quite so, Sir. I do not expect any cut, but it is very difficult to foresee what will be the posttion after four or five months. Even then we are expecting another power station to come into commission, the 15 MW thermal station, on which we are putting three shifts-in the night also they are working-and with that there will be no trouble. In any case, the cut will not be more than ten per cent.

भी राम सेवक यादव (बाराबंकी) : मंत्री महोदय ने बताया है कि पानी की कमी के कारण बिजली में कमी हुई है ग्रीर यदि स्यिति इस तरह रही, तो और भी कमी हो जायेगी । मैं यह जानना चाहता हं कि ऐसी स्थिति का मकाबला करने के लिये क्या मंत्रालय के सामने कोई योजना विचारा-धीन है; यदि हां, तो वह योजना क्या **?** ?

Dr. K. L. Rao: No. Sir; we have programmed the release of water from Bhakra so that the waters may last on with the present system of power generation till fresh waters come in the month of June.

भी मधु लिमये (म्गेर) : इस बात का इयाल करते हुए कि पंजाब में इस लड़ाई के कारण काफी नकसान हमा है भीर वहा पर बिजली की जरूरत है भीर दिल्ली राजधानी है, जहां लगभग मी देशों के दूत रहते हैं भीर जहां कभी कभी बिजली बन्द हो जाती है भीर उसमें कमी करने की बात भी चल रही है, क्या सरकार दिल्ली के लिए तेल भौरकोयले के श्राधार पर विजली वैदा करने का पर्याप्त इन्तजाम करेगी, ताकि बासरा बासी विजली जाव के उद्योगों के लिए मिले ?

Dr. K. L. Rao: Actually, there is a station of 200 megawatts under construction which will be coming into commission next year; also, another station of nearly half a million kilowatt has been approved and it will be taken up for construction shortly in Delhi. There will be no necessity for dependence on other systems when these things come up.

Shrimati Tarkeshwari Sinha (Barh): Just now the hon. Minister replied by saying that ad hoc arrangements are giong to be made; but this phenomenon is not ad hoc. Whenever there is water shortage, power is affected and this is a continuous thing. In view of this fact, may I know whether any longterm arrangements and planning are going to be made so as to interlink thermal power with hydroelectric power so that power supply may be staggered on a uniform basis?

Dr. K. L. Rao: We do not expect this to be repeated, at least not for another 50 years; but in any case, precautions have been taken already to form up with a very heavy amount of thermal backing. As I submitted, already we have got under construction a big station and another half a million kilowatt station is also being approved.

Shri Hem Barua (Gauhati): Sir, before asking a question, may I draw your attention to one thing? Our notice was regarding the decision of Government to cut down power supply to Punjab and Punjab industry, but it has been put down as power supply cut down to Delhi. I was not interested in that.

Mr. Speaker: I will look into that.

Shri Hem Barua: I will ask a question about Punjab.

Mr. Speaker: Then I need not look into it.

Shri Hari Vishnu Kamath (Hoshangabad): If it is relevant, you might allow it. Let him put it. Mr. Speaker: All right.

Shri Hem Barua: In view of the fact that industry in Punjab is already adversely affected due to conditions created by Pakistani aggression, may I know whether our Government have made any estimate of the extent to which industry in Punjab is going to be further adversely affected due to the decision of Government to cut down power supply to industries in Punjab?

Dr. K. L. Bao: Quite so, I am very sorry; but that is a fact. The demand of large industries in Punjab is being reduced and their requirements are going to be met with with a reduction of 30 per cent. That means definitely a considerable loss in production; but, unfortunately, that cannot be helped at the moment.

Shri Hem Barua: Sir, your State is suffering and you do not have a word about it!

Mr. Speaker: I have got my advocates, I think.

बी जनदेव सिंह सिद्धान्ती (झज्जर) : पंजाब राज्य का पहले प्रधिकार है कि बहु धपनी धावश्यकताग्रों की पूर्ति प्रपने जल धौर विद्युन् से करे, इसमें कोई सन्देह नहीं हो सकता है, परन्तु यदि किसी कारण से दिल्ली के लिए कमी प्रातों है, इंडस्ट्रीज धादि के लिए बिजलो नहीं मिलती है, तो क्या सरकार इस बात पर विचार करेगी कि इंडस्ट्रीज धौर धंग्रों को कोई हानि न पहुंचे, इसका बढ़िया उपाय यह है कि सिनेमाधों की बिजली बन्द कर दी जाये ?

Dr. K. L. Rao: Between Delhi, Punjab and Rajasthan a certain agreement has been entered into according
to which a certain amount of power
has to be given to Delhi. By making
use of the stand-by here Delhi has
helped Punjab in reducing its cut. As
I submitted, when we get more power
in Delhi in the course of the next one
or two years, the dependence on
Punjab will stop.

**धन्यक्ष महोदय** : माननीय सदस्य कहते हैं कि सिनेमाब्रों की बिजली कट की आये ।

If the industrial worker does not get any recreation during the evening, he will not be able to work the next day in the factory.

Shri S. M. Banerjee (Kanpur): Apart from this power crisis or the anticipated crisis in Delhi, I would like to know from the hon. Minister whether it has been brought to his notice that all the ordnance factories producing highly specialised defence material in Kanpur are going to be affected because of the extreme shortage of power there despite the assurance of the Union Minister here.

Dr. K. L. Rae: I am afraid, I am not aware of this. No report has yet come that the power will be cut.

#### 12.10 hrs.

PAPERS LAID ON THE TABLE

COMPANIES (CENTRAL GOVERNMENT'S)
GENERAL RULES AND FORMS (SECOND
AMENDMENT) RULES, 1965

The Minister of Planning (Shri B. B. Bhagat): I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1870 in Gazette of India dated the 30th October, 1965, under subsection (3) of section 642 of the Companies Act, 1956. [Placed in Library. Seg No. LT-5171/65.]

NAVY (ENROLMENT) REGULATIONS, 1965

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): I beg to lay on the Table a copy of the Navy (Enrolment) Regulations, 1965 published In Notification No. S.R.O. 359 in Gazette of India dated the 30th 1893 (Ai) L.S.—4.

October, 1965, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-5172/65.]

TAX CREDIT CERTIFICATE (EXCISE DUTY ON EXCESS CLEARANCE) SCHEME, 1965 AND OTHER NOTIFICATIONS

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table—

- a copy of the Tax Credit Certificate (Excise Duty on Excess Clearance) Scheme, 1965, published in Notification No. G.S.R. 1636 in Gazette of India dated the 5th November, 1965, under sub-section (4) of section 280 ZE of the Income tax Act, 1961. [Placed in Library. See No. LT-5173/65.]
- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Drawback (General) Seventythird Amendment Rules, 1965, published in Notification No. G.S.R. 1605 in Gazette of India dated the 6th November, 1965.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Seventysecond Amendment Rules, 1965, published in Notification No. G.S.R. 1606 in Gazette of India dated the 6th November, 1965.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Seventy-first Amendmen: Rules, 1965, published in Notification No. G.S.R. 1608 in Gazette of India da'ed the 6th November, 1965.
- (iv) The Customs and Central Excise Duties Export Draw-